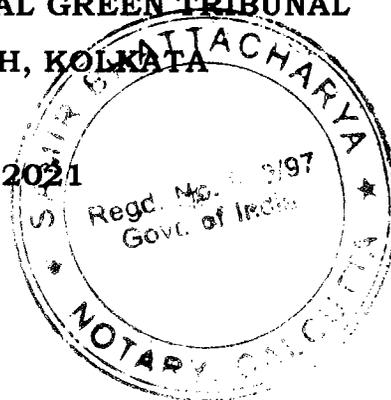


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA**

IN

O. A. No. 104 / 2021



IN THE MATTER OF:

**TRIBUNAL ON ITS OWN MOTION
REGARDING EFFLUENT DISCHARGE
BY THE RAGHUNATHPUR THERMAL
POWER PLANT (T-WBHRC)**

...APPLICANT

VERSUS

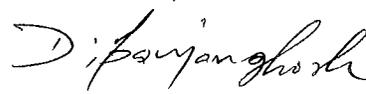
STATE OF WEST BENGAL & ORS.

...RESPONDENTS

INDEX

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4.	The copy of the Committee Report	A-3	150-167


 Mrinal Kanti Biswas
 Regional Director,
 CPCB, Kolkata



Filed Through Counsel

Dated: 02.05. 2022
Place: Kolkata

07 MAY 2022

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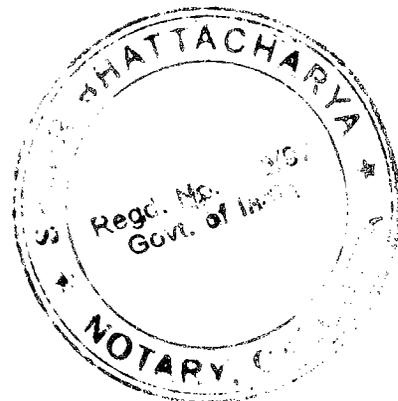
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...APPLICANT

VERSUS

STATE OF WEST BENGAL & ORS.

...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 02
i.e., CENTRAL POLLUTION CONTROL BOARD**

I, Mrinal Kanti Biswas, S/o Shri Saroj Biswas, aged about 40, by Religion -Hindu, by Occupation-Service, having office at the Regional Directorate, Central Pollution Control Board, 1582, Rajdanga Main Road, Kolkata-700107 do hereby solemnly affirm and declare as under:

1. That I am working as the Regional Director in the Central Pollution Control Board (hereinafter referred to as 'CPCB'), Regional Directorate Kolkata and I am well conversant with the facts of the application from the records maintained by the offices of the CPCB. I am competent to swear this independent response on behalf of the CPCB.
2. That I have read and understood the contents of the present Counter Affidavit. The contents thereof are true and correct and nothing material has been concealed therefrom.
3. That this application was taken up by the West Bengal Human Rights Commission *suo motu* on the basis of Bengali Daily Newspaper "Gana Shakti" on 009.07.2021 regarding the

10/07/2021

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discharge of effluents by the Raghunathpur Thermal Power Plant causing misery to farmers and degradation of their agriculture land and later the matter was transferred to the Hon'ble Tribunal.

4. That the Hon'ble Tribunal was pleased to constitute a Committee vide order dated 12.11.2021 and directed as follows:

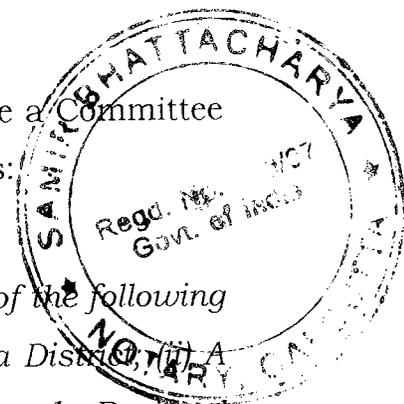
"We accordingly constitute a Committee comprising of the following Members:- (i) District Magistrate & Collector, Purulia District; (ii) A Senior Official from Central Pollution Control Board, Regional Office, Kolkata; (iii) A Senior Official from West Bengal Pollution Control Board; and (iv) Superintending Engineer, Irrigation and Waterways Department, Govt. of West Bengal.

The West Bengal Pollution Control Board shall be the Nodal Agency for submitting the report of the Committee and for all logistic purposes.

... We also direct that the Members of the Committed shall personally visit the site in question and submit their report within four weeks on the following aspects:-

(i) Assess the extent of damage to agriculture land specially with reference to soil fertility; (ii) Assess the quality of polluted water flowing out from the Dumdumi Power Plant (RTPS) with regard to PH, BOD, COD, TC, FC, heavy metals and other effluents; (iii) Assess the pollution control measures adopted by the Dumdumi Power Plant (RTPS) towards abatement of pollution; (iv) Assess the environmental compensation cost in account of alleged leakage of pollutants by the Dumdumi Power Plant (RTPS) on the agriculture land; (v) Suggest remedial measures for restitution of the environment."

5. That in compliance to the above mentioned order dated 12.11.2021 of the Hon'ble Tribunal, the Competent Authority, Central Pollution Control Board, Head Office, Delhi nominated Mr. Sandeep Roy, Sc. 'D'. Thereafter, the Central Pollution Control Board, R.D., Kolkata issued a nomination letter dated 26.11.2021 intimating all the members of the Committee



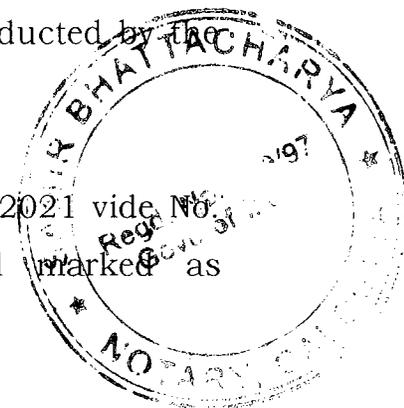
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regarding nomination in the above mentioned order and requested thereby to comply the direction of the Hon'ble Tribunal.

The copy of the Nomination Letter dated 26.11.2021 vide No. CM-13014/45/2021-LAW-RD-KOLKATA- RD (Kolkata) /908-912 is annexed and marked as Annexure- '**A-1**'.

6. That it is stated that Committee meeting was conducted by the District Magistrate, Purulia on 08.12.2021.

The copy of the Meeting Notice dated 06.12.2021 vide No. Memo No. 23 (3)/ENV is annexed and marked as Annexure- '**A-2**'.



7. That in compliance to the order of the Hon'ble Tribunal, the Committee members conducted a site inspection on 14.12.2021 and observed that Raghunathpur Thermal Power Station (DVC) has Two No.s (02) coal fired Boilers (Capacity: 500 MW each) for electricity generation.
8. That during the inspection, committee members visited the affected area (as per News item published) and water samples were collected from various locations. Stack monitoring was also carried out.
9. The detailed observation including Environmental Compensation is mentioned in the Committee Report which has already been submitted by the West Bengal Pollution Control Board (hereinafter referred to as 'WBPCB') being the Nodal Agency before the Hon'ble Tribunal

The copy of the Committee Report is annexed and marked as Annexure- '**A-3**'.

10. That it is stated and submitted by this Respondent if any direction as may be passed by the Hon'ble Tribunal, this Respondent shall abide by the same.

Dipankar Ghosh
Dipankar Ghosh
WBPCB

A. S. M.
DEPONENT

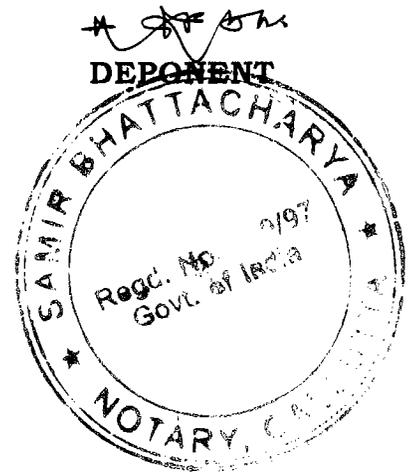
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VERIFICATION

I, Mrinal Kanti Biswas, the above named deponent do hereby verify that, the contents of the above Counter Affidavit are true and correct to my knowledge based on official records, no part of it is false and nothing material has been concealed therefrom.

Verified at Kolkata on this day of 2nd May, 2022.

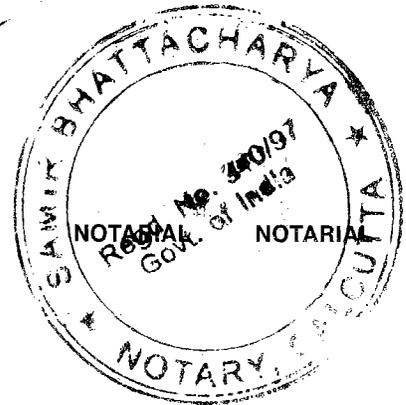
Subscribed by me
Dipankar Ghosh
Advocate
C.P.C.B.



Solemnly Affirmed and
Declared before me U/S 139
CPC / U/S 297 (C) CRPC

Notary
Samir Bhattacharya
Notary, Govt. of India
Regd. No. 340/97
Calcutta

02 MAY 2022



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(प्रदूषण नियंत्रण, वन, एवं जलवायु परिवर्तन विभाग, भारत सरकार)

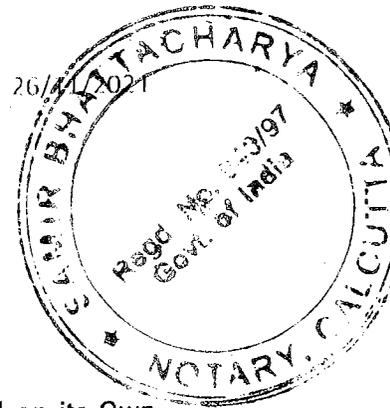
CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment, Forests & Climate Change, Government of India)

Eastern Regional Directorate

502, Southend Conclave, 15B2, Rajdanga Main Road, Kolkata - 700 107

No. CM 13014/45/2021-LAW-RD KOLKATA RD (Kolkata) / 908-912



To
The Member Secretary,
West Bengal Pollution Control Board
10A, LA Block, Sector III
Bidhannagar, Kolkata
West Bengal 700106

Sub: Nomination Letter in the matter of OA No. 104/2021/EZ [Tribunal on its Own Motion Regarding effluent discharge by the Raghunathpur Thermal Power Plant (T-WBHC) vs. State of West Bengal & Ors.] vide Hon'ble NGT order dated 12.11.2021.

Madam,

This has reference to the Hon'ble NGT order dated 12.11.2021 in the matter of OA No. 104/2021/EZ [Tribunal on its Own Motion Regarding effluent discharge by the Raghunathpur Thermal Power Plant (T-WBHC) vs. State of West Bengal & Ors.] wherein the following has been directed-

"We accordingly constitute a Committee comprising of the following Members:- (i) District Magistrate & Collector, Purulia District; (ii) A Senior Official from Central Pollution Control Board, Regional Office, Kolkata; (iii) A Senior Official from West Bengal Pollution Control Board; and (iv) Superintending Engineer, Irrigation and Waterways Department, Govt. of West Bengal.

The West Bengal Pollution Control Board shall be the Nodal Agency for submitting the report of the Committee and for all logistic purposes.

We also direct that the Members of the Committed shall personally visit the site in question and submit their report within four weeks..... The Committee shall also file its report within four weeks."

In this regard, Mr. Sandeep Roy, Sc. D (Mobile No. 9903816939 & Email- sr526@rediffmail.com & rdkolkata.cpcb@gov.in) has been nominated by the Competent Authority to represent CPCB for carrying out inspection.

O/C

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It is therefore, requested that a suitable date for the carrying out the Joint Inspection/ Assessment may be informed to this office so that the Report may be filed in Hon'ble NGT within the stipulated time.

Thanking you,

Yours faithfully,



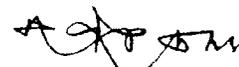
(M. K. Biswas)
Regional Director

Copy to:

1. Principal Secretary, Irrigation and Waterways Department, Govt. of West Bengal, Jalsampad Bhavan, Western Block 1st Floor, Block DF, Sector-I, Salt Lake City, Kolkata-700091.
2. District Magistrate & Collector, Purulia District, District Magistrate Office, Bus Stand Rd., Purulia, West Bengal- 723101

Copy for kind information to:

1. Shri G. Rambabu, Scientist-D (WM-I) & Head, Law Division, CPCB, Delhi – 110032.
2. Shri Sandeep Roy, Scientist D, Central Pollution Control Board, ERD, Kolkata- 700107

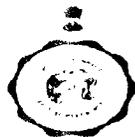


(M.K. Biswas)



ok

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Govt. of West Bengal
Office of the District Magistrate, Purulia
email id : environmentcellpurulia@gmail.com

Memo. No. 23(3)/ENV

Dated: 06.12.2021

To

1. The Superintending Engineer, Irrigation and Waterways Department, West Bengal
2. Mr. Sandeep Roy, Scientist-D, Central Pollution Control Board, Eastern Regional Directorate, Kolkata
3. Mr. Swarup Kr. Mondal, Senior Environmental Engineer, West Bengal Pollution Control Board, Asansol Regional Office, Asansol, West Bengal.

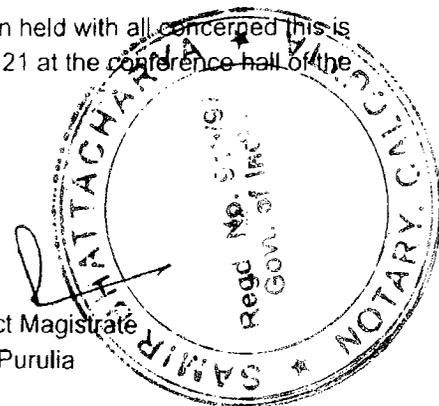
Sub: Meeting of the committee in accordance with the order of the Hon'ble NGT dated 12.11.2021 in the matter of OA No 104/2021/EZ regarding effluent discharge by the Raghunathpur Thermal Power Plant vs. state of West Bengal & Ors.

Madam/Sir,

With reference to the above noted subject and subsequent discussion held with all concerned this is to inform you that a meeting is scheduled to be held at 4.00 P.M. on 08.12.21 at the conference hall of the District Magistrate, Purulia.

You are requested to make it convenient to attend the programme.

District Magistrate
Purulia



Memo. No. 23(3)/1(5)/ENV

Dated: 06.12.2021

Copy forwarded for information to:

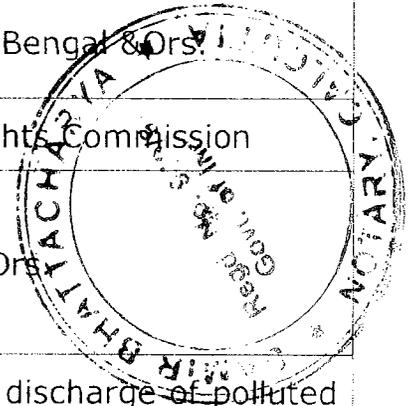
1. The NDC, Purulia with a request to book the meeting Hall and arrange light refreshment.
2. CA to the District Magistrate, Purulia.
3. CA to the Additional District Magistrate (LR), Purulia.

District Magistrate
Purulia

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Inspection Report

1.0	Preamble	West Bengal Human Rights Commission had taken suo-motu cognizance in respect of a news item published in Bengali Daily Newspaper "Gana Shakti" on 09.07.2021. The news item related to discharge of effluents by the Raghunathpur Thermal Power Plant causing misery to farmers and degradation of their agricultural land and later it was transferred to Hon'ble National Green Tribunal.
2.0	Reference of inspection	Order of Hon'ble NGT Order dated 12.11.2021 in connection with OA No. 104/2021/EZ in the matter of Tribunal on it's own motion regarding discharge of effluent by Raghunathpur Thermal Power Station (DVC) Vs State of West Bengal & Ors.
3.0	Name of Applicant	West Bengal Human Rights Commission
4.0	Name of Respondents	State of West Bengal & Ors.
5.0	Nature of Complaint	Pollution caused due to discharge of polluted water from Raghunathpur Thermal Power Station (DVC) which had resulted in loss of crops in agricultural land.
6.0	Name & Designation of the Inspecting Officers	<ol style="list-style-type: none"> 1. Sri Rahul Majumder, District Magistrate & Collector, Purulia 2. Sri Sandeep Roy, Scientist-D, CPCB, Kolkata. 3. Sri Swarup Kumar Mandal, Sr. Environmental Engineer, WBPCB.



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		4. Sri Pradip Bhattacharya, Superintending Engineer, Irrigation & Waterways Directorate, Govt of West Bengal.
7.0	Date of Inspection	14.12.2021
8.0	Field Visit and Observations:	
	<p>8.1 Raghunathpur Thermal Power Station (DVC) has two (02) coal fired Boilers of electricity generation capacity 600 MW each and during inspection total Electricity generation was 772.949 MW. Visible emission was noticed from stack. Stack monitoring has been conducted and results obtained are as given below:</p> <p>a. Concentration of Particulate matter in Unit :1 – 88.09 mg/Nm³ b. Concentration of Particulate matter in Unit :2 – 64.14 mg/Nm³ Both the values are beyond permissible limit (50.0 mg/Nm³).</p> <p>8.2 Raw water for the unit is sourced from Panchet reservoir & it is drawn through pipeline from a distance of 11 Km. Raw water is stored in 2 nos. reservoirs with total capacity of 15 lac m³. After treatment it is distributed in various industrial operations purpose i.e. Cooling Tower, D.M.Plant , Ash handling & Domestic purpose.</p> <p>8.3 Sources of industrial waste water generation are mainly from D.M.Plant regeneration, Boiler blow down , Cooling Tower blowdown. As stated, the industrial waste water is stored in guard pond inside the plant premises. Guard pond water is utilized in ash slurry make up only.</p> <p>8.4 During inspection, it was observed that entire effluent is discharged through an outlet located on eastern end boundary of the plant. large volume of effluent was noticed to be discharged from this point outside the boundary. As stated by the local villagers the water flows upto a stretch of 2 km through an earthen nullah before meeting at Uthārajore which ultimately meets river Damodar</p>	



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after 8 km (approx.). Effluent samples have been collected from 03(three) locations for analysis. Results obtained are attached as **Annexure I**. Effluent parameter TC (Total Coliform) has exceeded permissible limit with respect to river water standard which might have happened due to discharge of domestic effluent. Value of pH has also exceeded permissible limit (8.5) at all sampling locations.

8.5 Unit has proposed for recirculation of entire effluent from this outlet and also proposed that excess effluent will be discharged outside after treatment through it's own drain. During visit it was noticed that the unit has installed one recirculation pump at it's plant discharge location and the same was in operation for recirculation of effluent. However, the unit has not yet achieved zero liquid discharge.

8.6 There are two Ash ponds with ash holding capacity 68.0 lac MT and 46.0 lac MT respectively as stated.

Ash ponds are located on north western side of the unit about 5 km away from unit boundary. Presently one of the Ash ponds is in use. The other Ash pond is filled up with water. Ash pond overflow is recycled through clarifier and utilised in ash slurry preparation. No discharge was observed from any of the Ash ponds.

8.7 Dry fly ash is stored in 2 (two) nos. of Silos of capacity 1500 Ton each. Dry fly ash is despatched to cement plants and flyash brick manufacturers. Presently ash utilization is about 10% as stated. Unit has proposed to set up dry fly ash bagging & despatch facility near ESP (Electro Static Precipitator) in recent future.

8.8 The only Automatic ambient air quality monitoring station installed inside the plant premises was found to be functional during inspection for measurement of PM_{2.5}, PM₁₀, SO₂ & NO_x.

8.9 The online stack monitoring facility was in operation for measurement of PM, SO₂ & NO_x.

8.10 Inspecting team visited Guard Pond, CAAQMS, Cooling Tower



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area etc.

8.11 Inspecting team met & spoke to few local people of village Ghutitora, Pathuriadanga, Khudirmahal & other villages. The main allegation was that they are unable to do cultivation in their lands due to discharge of waste water from the plant through their lands. Inspection was carried out to few such areas along with them. Growth of bushes & grasses were noticed in lands just adjacent to cropped lands. Hence it is quite apparent that the lands with bushes & grasses were not cultivated by the land owners for long period.

8.12 The unit has obtained 'Consent to Operate' which is valid upto 31.10.2023.

9.0 Site Specific Observations:

9.1 Plant final discharge location:

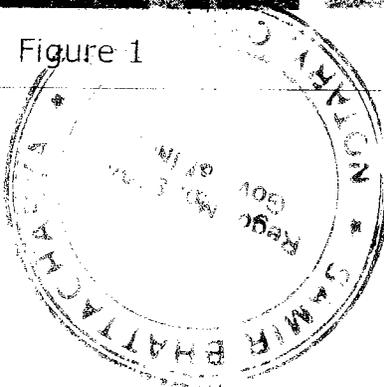
This is the final discharge location of entire effluent. During early hours of inspection very high discharge was noticed from this point. Later the discharge quantity had drastically reduced. On enquiry with plant personnel it was understood that due to regeneration (Backwash) of Automatic Valve less Gravity Filter (Figure 1) and domestic effluent, large quantity of waste water was discharged in early hours. The boundary wall at final discharge location was totally damaged (Figure 2). Sample 1 was collected from beneath the culvert/causeway (Figure 3) and thereafter the effluent (Figure 4) is flowing downstream towards Uthalajore.



Figure 1



Figure 2



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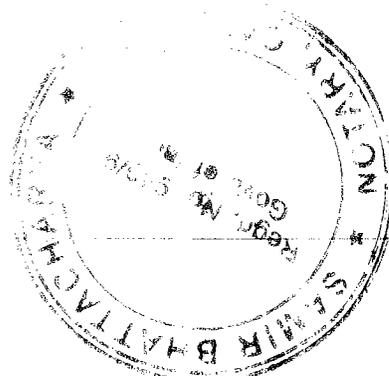
Figure 3



Figure 4

9.2 Sampling location at Bhaldubi:

The 2nd effluent sample was collected at Bhaldubi area through which the earthen channel is passing. Villagers were met during visit. It was alleged by the local people that the agricultural crops around the discharge channel have been damaged due to discharge of pollutants along with flyash from the industry & the farmers could not grow crops since inception of the project. The District Magistrate, Purulia had instructed the Officials of Agriculture Department of Govt. of West Bengal to conduct soil analysis in & around the affected area and assess the extent of damage to agricultural land specially with reference to soil fertility (Report annexed as Annexure III).



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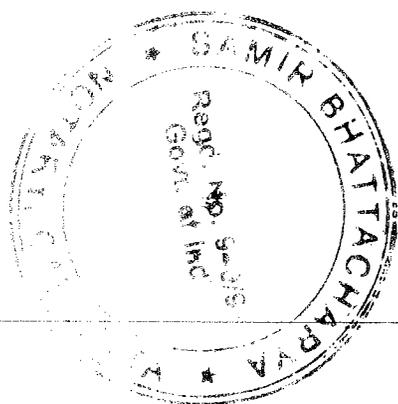
Figure 5. Committee in discussion with villagers at Bhaldubi



Figure 6. Affected agricultural field under Bhaldubi area

9.3 Sampling location at Lachyara:

The 3rd effluent sample had been collected from this area through which the earthen channel is passing. Discussion held with local people. Similar allegation was heard from the local people as per 2nd location. Growth of bushes were noticed around the area (Figure 7 & Figure 8).



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Figure 7

Figure 8

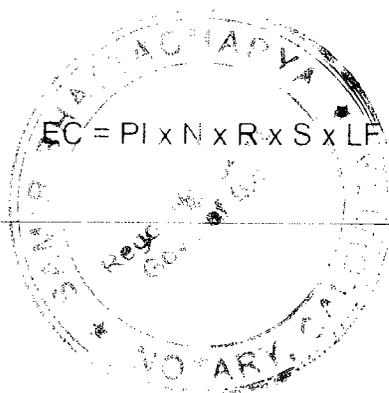
10.0 Remarks

- 10.1 As per report submitted by the Agriculture Department of Govt. of West Bengal, it may be noted that value obtained for the parameters are not critical for germination.
- 10.2 Values obtained of Total Coliform (TC) & pH at all effluent samples are found to be beyond permissible limit.
- 10.3 Particulate matter concentration at both the stacks are found to be beyond permissible limit.
- 10.4 Environmental compensation calculation is as follows :

Considering above mentioned violation of emission standard committee suggested to impose environmental compensation based on methodology given in "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" formulated in response to OA No. 593/2017(PB), for an industry can be assessed using the following formulae:

$$EC = PI \times N \times R \times S \times LF \dots\dots\dots(1)$$

Where,



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EC is Environmental Compensation in (Rs.)

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (Rs.) for EC

S = Factor for scale of operation

LF = Location factor

The above formulae incorporate the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to large habitations.

As per "Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories (February 29, 2016)" normalised score of pollution index of Thermal Power Plant is 85.

PI = f (Water Pollution Score, Air Pollution Score & HW Generation Score)

Further, N is the number of days of violation. In this matter the no. of days considered between **the date of news published i.e. 09/07/2021 in newspaper ("Gana Shakti"- Hon'ble NGT vide Order Dt 12/11/2021- Para 1) reg. environmental pollution by mentioned unit and the date of inspection by NGT committee i.e. 14/12/21**. Therefore N is 159 days.

R is a factor in rupees for estimating environmental compensation which as per CPCB guidelines is taken as Rs. 250.

S is a factor representing the scale of operation of the industry



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(small scale = 0.5, medium scale = 1.0 and large scale = 1.5). Since power generation capacity of existing unit is more than 500 MW so it was considered as large scale and therefore $S = 1.5$

LF is the location factor depending on the population of the areas per recent census 2011 is below 1 million, so LF may be taken as 1 following CPCB's guidelines.

S. No.	Population* (million)	Location Factor# (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million

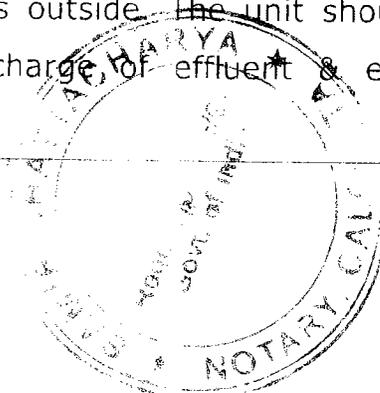
Now, using formulae (1), environmental compensation is:

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 85 \times 159 \times 250 \times 1.5 \times 1$$

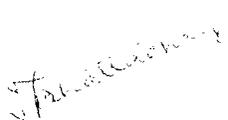
= **INR 50,68,125 (Rupees Fifty Lakhs Sixty Eight Thousand One Hundred Twenty Five Only)**

10.5 Under no circumstances the unit should discharge effluent to private lands outside. The unit should take proper action to prevent discharge of effluent & entire effluent should be recycled.



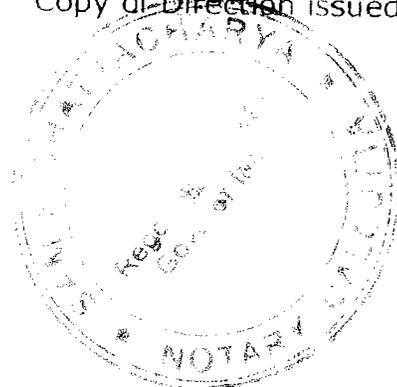
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- 10.6 Necessary action to be taken by Raghunathpur Thermal Power Station (DVC) to develop the marshy land on which the flow of effluent has been passing to make the land cultivable for agriculture.
- 10.7 The Directions and Execution of Bank Guarantee (BG) of Rs. 20,00,000/- (Rupees twenty lakh) as imposed upon the unit for non-compliance by West Bengal Pollution Control Board on 26/11/2021 (Copy enclosed as Annexure IV) to be followed in true spirit.

 (Sri Pradip Bhattacharya) Superintending Engineer, Irrigation & Waterways Directorate, Govt of West Bengal	 (Sri Swarup Kumar Mandal) Sr. Environmental Engineer, WBPCB	 (Sri Sandeep Roy) Scientist-D, CPCB, Kolkata	 (Sri Rahul Majumder) District Magistrate & Collector, Purulia
---	--	--	--

Enclosures:

1. Annexure I : Copy of Analysis report of effluent.
2. Annexure II : Copy of Analysis report of Gaseous emission monitoring.
3. Annexure III : Copy of Report of Agricultural Department , Govt of WB.
4. Annexure IV : Copy of Direction issued by WBPCB on 26.11.2021.



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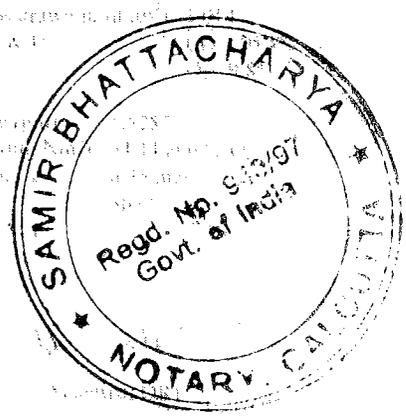
MEMORANDUM

WEST BENGAL POLLUTION CONTROL BOARD

- 1. Name of the Polluting Industry
- 2. Location of the Polluting Industry
- 3. Name of the Polluting Industry
- 4. Name of the Polluting Industry
- 5. Name of the Polluting Industry
- 6. Name of the Polluting Industry
- 7. Name of the Polluting Industry
- 8. Name of the Polluting Industry
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- 19. Name of the Polluting Industry
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Signature of the Secretary, West Bengal Pollution Control Board



- 1. Chief Engineer, Pollution Control Board, WBPCB
- 2. Chief Engineer, WBPCB
- 3. Law Officer (WBPCB) to the Secretary, WBPCB
- 4. File

Annexure III

GOVERNMENT OF WEST BENGAL
OFFICE OF THE AGRICULTURAL CHEMIST
SOIL TESTING LABORATORY

V. BAGAR, PURULIA
PH. 0336-650280

Memo No: 117/STL/PRL/T3

Date: 31/12/2021

To
THE District Magistrate, Purulia
Govt of West Bengal
DIST- PURULIA
PIN-723101

Sub: Soil Analysis Reports (06 Nos) of Soil Sample of Nidih GP under Raghunathpur II block, Purulia.
Ref. No. : - 484 Dated 17/12/2021 of Assistant Director of Agriculture, Raghunathpur II Block, Purulia.

Sir,

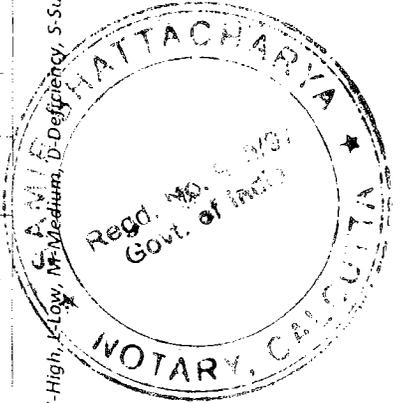
With the reference mentioned above, this is to inform you that this office actually received 06 nos. of soil samples out of which 06 nos. of soil samples are found to be fit for processing and analysis in the laboratory. The above soil samples have been tested and the reports of these are given below.

Sample No	M.O.I.Z.A	Lat-Long	PLOT No.	pH		EC		OC (%)		N		P ₂ O ₅ (Kgha ⁻¹)		K ₂ O (Kgha ⁻¹)		Sulphur (ppm)		Zinc (ppm)		Boron (ppm)		Iron (ppm)		Manganese (ppm)		Copper (ppm)	
				Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating	Value	Rating
1	Khadimath (133)	23.62110834° 86.67155107°	161	6.9	N	0.28	N	0.76	II	438	M	45	M	478	H	25	H	0.94	S	0.51	S	36	S	3.0	S	1.26	S
2	Do	23.6209380° 86.67113594°	138	5.7	SA	0.15	N	0.53	VI	324	M	32	L	496	H	14	M	0.88	S	0.27	D	40	S	3.2	S	2.50	S
3	Do	23.62080335° 86.67222952°	140	6.3	SA	0.16	N	0.52	VI	318	M	30	L	524	H	15	M	0.90	S	0.36	D	30	S	2.8	S	1.40	S
4	Do	23.62152727° 86.67172055°	161	6.6	N	0.47	N	1.03	II	714	H	82	M	538	H	30	H	0.96	S	0.61	S	44	S	3.4	S	1.74	S
5	Khadimath (136)	23.62390263° 86.68853359°	01	6.7	N	0.38	N	0.89	II	516	H	35	L	498	H	20	H	0.92	S	0.94	S	42	S	2.9	S	3.18	S
6	Do	23.623804° 86.6873243°	228	6.8	N	0.23	N	0.50	VI	306	M	49	M	504	H	13	M	0.94	S	0.54	S	32	S	3.0	S	3.20	S

*A-Acidic, SA-Slightly Acidic, Alk-Alkaline, N-Neutral/Normal, C-Critical for germination, H-High, F-Low, M-Medium, D-Deficiency, S-Sufficiency.

Waiting to serve you again,

Research Officer
Soil Testing Laboratory
Purulia



Agricultural Chemist
Soil Testing Laboratory
Purulia

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Govt of West Bengal
Office of the Assistant Director of Agriculture
Raghunathpur-II Block Dist Purulia

Memo No: 354

Date: 17.12.2021

To
The Agril. Chemist
Soil Testing Lab., Purulia

Sub: Submission of Soil Sample (Six Nos.) for Test and Analysis.
Ref: As per instructions of the Respected District Magistrate sir, Purulia during field visit at Nildih GP (Ghuttitora, Khudirmahul, Kharikabaid) Dated. 14.12.2021

Sir,
The under-signed is sending herewith 06(Six) Nos. of Soil Sample collected on 14.12.2021 as per instructions of the respected District Magistrate sir, Purulia. Details of the Samples are given below:-

Sample No.	Manza with H. No.	Plo. No.	Latitude	Longitude	Remarks
Sample-01		16	23.62110834'	86.67155107'	Land
Sample-02	Khudirmahul (130)	13	23.62093807'	86.67117559'	Agril. Land
Sample-03		17	23.62080335'	86.6722252'	Agril. Land
Sample-04		15	23.62152727'	86.67172555'	Yellow Land
Sample-05		01	23.62390263'	86.68853359'	Agril. Land
Sample-06	Kharikabaid (116)	22	23.623804'	86.6873243'	Agril. Land

Thanking You

Yours Faithfully

Asst. Director of Agriculture
Raghunathpur II Block, Dist Purulia

Memo No: _____ /162

Date: 17.12.2021

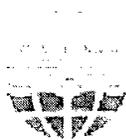
Copy forwarded for kind information to:-

- 1) The CA/PA to the Respected District Magistrate, Purulia
- 2) The CA/PA to the Respected Sub-Divisional Officer, Raghunathpur Sub-Div.
- 3) The Block Dev. Officer, Raghunathpur II Dev. Block, Purulia

Asst. Director of Agriculture
Raghunathpur II Block, Dist Purulia

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Annexure IV



West Bengal Pollution Control Board
 (Department of Environment, Government of West Bengal)
 Paribesh Bhawan, Bldg. 10A, Block LA
 Sector III, Bidhannagar, Kolkata 700 106
 Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
 Fax: (0091) (033) 2335-2813

Memo No. 822-367/WPB/O&E/2019

Date: 26/11/2021

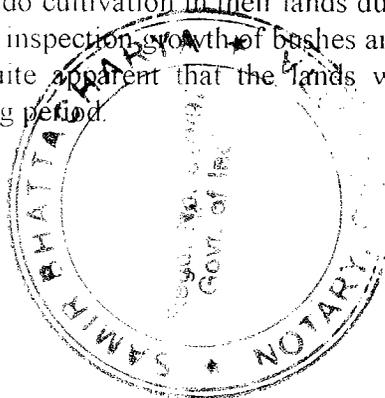
DIRECTION

WHEREAS, M/s. Raghunathpur Thermal Power Station (RTPS), Damodar Valley Corporation (hereinafter referred to as the industry) located at Vill – Dumdumi, P.O. – Nildih, P.S. – Raghunathpur & Neturia, Dist. - Purulia, Pin – 723133 is a thermal power plant having 2 nos. coal fired boilers.

AND WHEREAS, the industry was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 29.07.2021 following a letter received from West Bengal Human Rights Commission in connection with a complaint of local farmers against pollution caused due to discharge of waste water from the industry resulting damages of their cultivation land. During inspection unit #2 was in operation. The following observations were made during inspection:

- As stated by the industry representative, the entire waste water is stored in guard pond inside the plant premises and the said water is utilized in ash slurry make up only. During inspection it was observed that the entire surface water is discharged through an outlet located on eastern end boundary of the industry. Due to heavy downpour the said area of the boundary wall had been damaged and large volume of effluent was noticed to be discharged from this point outside the boundary. As stated by the industry representative, the water flows upto a stretch of 2 km. through an earthen nullah before the meeting at Uthala Jore which ultimately meets river Damodar after 8 km.
- The industry has a proposal for recirculation of entire effluent from this outlet and also proposed that excess effluent will be discharged after treatment through its own drain.
- The industry has two ash ponds located on north western side of the unit. Ash pond overflow is recycled back to boiler through clarifier and utilized as make up water in ash slurry preparation. No discharge was observed from any ash ponds outside the plant premises.
- Dry fly ash is stored in 2 nos. of silos. Presently ash utilization is about 10%, as stated. The unit has a proposal to set up dry fly ash bagging and dispatch facility at ESP in recent future.
- Automatic ambient air quality monitoring station was non-functional. However online stack monitoring was in operation.
- Installation work of FGD is in progress. It is stated that the same will be completed by mid of year 2022.

AND WHEREAS, the inspecting official met the local people of village Ghutitora and Pathuridanga. They alleged that they are unable to do cultivation in their lands due to discharge of waste water from the plant through their lands. During inspection, growth of bushes and grasses was noticed in lands just adjacent to cropped lands. It is quite apparent that the lands with bushes and grasses were not cultivated by the land owners for long period.



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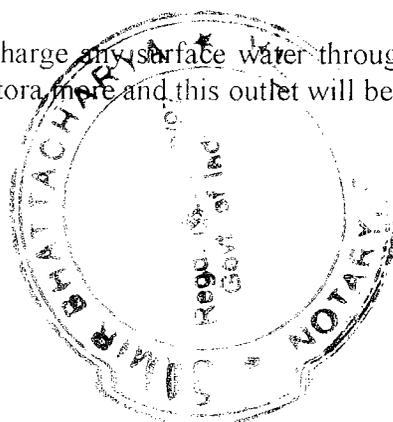
AND WHEREAS, the Consent to Operate of the industry is valid upto 31.10.2023. The Hazardous Waste Authorisation of the industry was valid upto 31.08.2019.

AND WHEREAS, the industry was called for a hearing on 17.08.2021 at the Head office of the Board. The representatives on behalf of the industry appeared in the hearing and submitted that they have taken necessary measures in order to comply with the environmental norms. In this regard, an action taken report has been submitted by the industry mentioning the following:

- Their dry ash generation quantity is around 14 LMT per annum and have arranged to sale dry fly ash of around 9.395 LMT from silos to cement manufactures.
- After recent commissioning of private railway siding of RTPS arrangement is also being made to auction another 2.303 LMT dry fly ash to be disposed off directly from ESP hoppers by bagging and transportation through rail rake.
- To increase quantum of dry ash utilization they also supply dry fly ash to brick manufacturers. Regarding utilization of pond ash they have approached to NAHI and NH 33 informed them about their requirement of 4 LMT in the construction work of Jamshedpur – Mahuliya section of NH-33 in Jharkhand.
- They have also approached to Coal India Authority for allocation of abandoned mines, low line areas etc. for dumping of pond ash.
- Specific water consumption is calculated taking into account the process water, cooling water, clarified water and domestic water consumption and also considering 80% recovery from ash ponds.
- Process water has been re-circulated within the plant and do not discharge any effluent outside the plant premises.
- Process effluent is accumulated in a guard pond and after treatment the neutralized water is recycled and reused in ash handling plant.
- Ash Water Recovery System is functional and recovery water from ash pond is recycled and reused in ash handling plant.
- A scheme has been undertaken to stop draining out of the storm / surface water discharge through the outlet which is located on the eastern side of the plant.
- Existing outlet no. 1 at the eastern side of the plant near Ghutitora more will be blocked totally by concreting
- Storm water will be diverted by constructing concrete open surface drain within the plant boundary to a lagoon / sedimentation pond through oil water separator
- Construction work of FGD plant of both the units #I & #II is under progress and it will be expected to be commissioned by April, 2022 and July, 2022 respectively.
- CAAQMS has been installed but the same is not functioning properly. They stated that it will be made functional by September, 2021.

NOW THEREFORE, considering the above, **M/s. Raghunathpur Thermal Power Station (RTPS)**, Damodar Valley Corporation located at Vill – Dumdumi, P.O. – Nildih, P.S. – Raghunathpur & Neturia, Dist. - Purulia, Pin – 723133 is hereby directed as follows:

1. The industry shall always operate pollution control system efficiently to comply with the environmental norms.
2. The industry shall take necessary steps for enhancement of dry fly ash utilization so as to achieve 100% utilization.
3. The industry shall not discharge any surface water through the outlet located at the eastern side of the plant near Ghutitora more and this outlet will be totally blocked by concreting.



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4. The industry shall always its Ash Water Recovery System be made functional and recovery water from ash pond shall be fully recycled and reused in the plant.
5. The industry shall ensure that no discharge of ash water from the ash pond into the nearby agricultural lands.
6. The industry shall immediately install Flue Gas Desulfurization (FGD) and submit a compliance report to the State Board.
7. The industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of Rs. **20,00,000/-** (Rupees twenty lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the above direction as well as environmental norms.

The Senior Environmental Engineer & In-Charge, Asansol Regional Office of the Board is requested to keep a strict vigil on the industry. In case of further non-compliance, the Board will take strict regulatory action against the industry like forfeiture of Bank Guarantee (BG), imposition of Environmental Compensation (EC) and Closure order with Disconnection of Electricity.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
West Bengal Pollution Control Board

